

Cong meets NHRC chief over rain-related deaths

TRIBUNE NEWS SERVICE

NEW DELHI, JULY 2

Delhi Pradesh Congress Committee president Devender Yadav said a delegation of senior Delhi Congress leaders met National Human Rights Commission (NHRC) Chairperson Vidya Bharathi Sayani over rainrelated deaths on Tuesday, submitting a detailed memorandum.

The delegation demanded a compensation of Rs 1 crore for the families of the 11 people who died during the heavy downpour on June 28, criticising the compensation amount announced by the AAP government as insufficient.

The memorandum also



A delegation of the Delhi Congress meets NHRC Chairperson Vidya Bharathi Sayani in New Delhi on Tuesday. TRIBUNE PHOTO

called for penal action against officials responsible for the fatalities, describing them as "murders" due to the failure of Delhi Government officials to make necessary prepara-

tions to address rain-related issues and waterlogging.

The delegation included chairman of the communications department and former MLA Anil Bharadwaj, former

Delhi minister Mangat Ram Singhal, former MLAs Mateen Ahmed, Vijay Lochav, Amrish Gautam and Darshna Ramkumar, Delhi Bar Association Chairman KC Mittal, advocate Sarfraz Ahmed Siddiqui and Pradyuman Singh.

Yadav added that the NHRC Chairperson assured the delegation of prompt action, stating she would write to the departments concerned to investigate the lapses and hold officials responsible accountable. "Had the officials taken measures to tackle monsoon woes at least two months in advance, 11 innocent persons would not have lost their lives in the rains," Yadav emphasised.

RAIN-RELATED DEATHS

Cong knocks NHRC doors for ₹ 1 crore compensation

EXPRESS NEWS SERVICE @ New Delhi

A Delhi Congress delegation led by its president, Devender Yadav, met the chairperson of the National Human Rights Commission (NHRC) on Tuesday to seek compensation of Rs 1 crore for the families of those who died during the unprecedented extreme rain on June 28 in the city.

The city government has announced Rs 10 lakh compensation for the deceased's next of kin. The delegation submitted a memorandum to the NHRC chairperson, Vidya Bharthi Sayani, and also sought penal action against the officials responsible for the fatalities.

"The Delhi government officials failed to make advance

preparations to tackle rain-related accidents and water-logging," Yadav said.

Yadav said that the NHRC chairperson assured the Congress delegation that she will write to the concerned departments to find out about the lapses and take prompt action against the officials responsible.

According to government records, 11 people died in rain-related incidents as the city received 228 mm of rainfall in a day, the highest in 88 years.

Among the deceased were the labourers who were buried alive at a construction site in Vasant Kunj after a wall fell on them. A taxi driver died after canopy of Delhi airport fell on his car rooftop.



Delhi Cong delegation meets NHRC over compensation for rain victims

STATESMAN NEWS SERVICE

NEW DELHI, 2 JULY

Delhi Congress president Devender Yadav on Tuesday informed that a delegation of the senior party leaders met the National Human Rights Commission (NHRC) and submitted a detailed memorandum, demanding Rs one crore compensation for those who lost their lives in the recent rain-related incidents.

The meeting of the delegation of Delhi Congress with the Rights body came a day after the party demanded Rs one crore compensation for the victims stating that Delhi government's compensation of Rs 10 lakh was too little.

The members of the delegation included Chairman of the Communications Department and former MLA Anil Bharadwaj and former Delhi minister Mangat Ram Singhal.

The Delhi Congress chief said that "the delegation also demanded penal action against the officials respon-



sible for the fatalities, as they were in reality murders which happened due to the irresponsibility and inability of the Delhi government officials to make advance preparations to tackle rain-related woes and water-logging."

Yadav claimed that the Commission assured the delegation that it will write to the concerned departments to find out about the lapses and take prompt action against the officials responsible for the tragedies.

The Delhi Congress chief

pointed out that the first monsoon downpour had resulted in tragic fatalities, severely impacted traffic movement and submerged the capital.

Yadav asserted these incidents highlight the urgent need to address the persistent issue of water-logging in Delhi.

"It was imperative to implement effective drainage systems and safety measures to prevent deaths due the lapses of the officials," he added.

**NHRC notices reported
discrimination by Foxconn**

The National Human Rights Commission (NHRC), India took suo moto cognisance of media reports that Foxconn, a major manufacturer of Apple devices has systematically excluded married women from jobs at its iPhone assembly plant in Sriperumbudur, Tamil Nadu. It is alleged by a former HR Executive at Foxconn, India that verbal directions have been given to the Indian hiring agencies by the company in this regard. The Commission has issued notices to the concerned authorities.

**NHRC takes action against the
reported sexual assault of a woman**

The National Human Rights Commission (NHRC), India took suo moto cognisance of a media report that allegedly, a Delhi Police constable befriended a woman, sexually assaulted her and also made a video of the act. Later, threatening to post the video on social media, he continued to commit rape on her. Reportedly, she has been visiting the Kalyanpuri and Malviya Nagar police stations in Delhi for 15 days but the police are allegedly not taking any action on her complaint in the matter.

NHRC takes action for couple beaten in public

The National Human Rights Commission (NHRC), India took suo moto cognisance of a couple who was mercilessly beaten up in Lakshmipur village of Chopra division in Uttar Dinajpur district, West Bengal in full public view, by a group of people reportedly associated with a political party on June 29. The media report also quoted a video of the incident on social media.

The Commission issued notices to the Chief Secretary and Director General of Police, West Bengal calling for a detailed report within one week.

NHRC takes suo moto cognisance of reported death of three workers

The National Human Rights Commission, India took suo moto cognisance of a media report that three workers drowned in the sewage treatment plant of a multinational IT company in Greater Noida, Gautam Budh Nagar, UP. Reportedly, they fell and drowned into the tank of the sewage treatment plant while repairing a submersible pump to fix an overflowing sewer.

The Commission has issued notices to the Chief Secretary and the DG of Police, Uttar Pradesh calling for a detailed report.

जलभराव से मरने वाले के परिजनों को मुआवजे के लिए मानव अधिकार आयोग के चेयरमैन से मिले कांग्रेसी

नई दिल्ली। गत दिनों भारी बारिश से हुए जलभराव की वजह से जान गंवाने वालों के परिजनों को एक एक करोड़ रुपए मुआवजा देने की मांग के साथ कांग्रेस प्रतिनिधिमंडल ने राष्ट्रीय मानव अधिकार आयोग की कार्यकारी अध्यक्ष विजया भारती सायानी से मुलाकात की। यह प्रतिनिधिमंडल प्रदेश कांग्रेस अध्यक्ष देवेन्द्र यादव की तरफ से भेजा गया था। प्रतिनिधिमंडल में प्रदेश कम्युनिकेशन विभाग के चेयरमैन एवं पूर्व विधायक अनिल भारद्वाज, दिल्ली सरकार के पूर्व मंत्री मंगतराम सिंघल, पूर्व विधायक चौधरी मतीन अहमद, विजय लोचव, अमरीश गौतम, दर्शना रामकुमार, दिल्ली बार एसोसिएशन के चेयरमैन के.सी. मित्तल, एडवोकेट सरफराज अहमद सिद्दीकी, प्रद्यूमन सिंह सहित लीगल टीम आदि मौजूद थी। इस बारे में अनिल कुमार ने बताया कि प्रदेश अध्यक्ष देवेन्द्र यादव के दिशा निर्देश पर प्रतिनिधिमंडल ने आयोग की कार्यकारी अध्यक्ष से मिलकर बारिश के कारण 11 लोगों की मौत पर उनके परिवारजनों को एक करोड़ का मुआवजा दिलाने की मांग की है। कांग्रेस ने आयोग को ज्ञापन पत्र भी सौंपा है, जिसमें विस्तार से बताया गया है।

जलभराव से मौत का शिकार हुए लोगों को मिले मुआवजा

नई दिल्ली (एसएनबी)। प्रदेश कांग्रेस अध्यक्ष देवेन्द्र यादव द्वारा ने मंगलवार को राष्ट्रीय मानवाधिकार आयोग की कार्यकारी चेयरपर्सन विजया भारती सायानी से मुलाकात कर बारिश व जलभराव से असमय मौत का शिकार हुए 11 लोगों के परिजनों को एक करोड़ मुआवजा देने की मांग की है।

प्रतिनिधिमंडल में अनिल भारद्वाज, मंगतराम सिंघल, चौधरी मतीन अहमद, विजय लोचव, अमरीश गौतम, दर्शना रामकुमार, केसी मित्तल, एडवोकेट सरफराज अहमद सिद्दीकी, प्रद्युम्न सिंह आदि मौजूद थे। प्रदेश कांग्रेस अध्यक्ष ने राष्ट्रीय मानवाधिकार आयोग से इन मुद्दों पर तत्काल कार्यवाही करने की मांग की है।

बारिश में हुई मौतों के मामले में कांग्रेस ने मुआवजा मांगा

नई दिल्ली, प्र.सं.। दिल्ली में भारी बारिश के चलते हुई मौतों के मामले में दिल्ली कांग्रेस के प्रतिनिधि मंडल ने मंगलवार को राष्ट्रीय मानवाधिकार आयोग के कार्यकारी प्रमुख से मुलाकात की। इस दौरान मरने वाले लोगों के

■ मानवाधिकार आयोग के कार्यकारी प्रमुख से मिला प्रतिनिधि मंडल

परिजनों को एक करोड़ रुपये का मुआवजा देने की मांग की गई।

प्रतिनिधि मंडल ने बताया कि आयोग ने कार्यवाही का आश्वासन दिया है। प्रतिनिधि मंडल में कम्युनिकेशन विभाग के चेयरमैन अनिल भारद्वाज, पूर्व मंत्री मंगत राम सिंघल, चौ. मतीन अहमद, विजय लोचव व अन्य लोग शामिल रहे।



मुआवजे की मांग को लेकर राष्ट्रीय मानवाधिकार आयोग से मिली कांग्रेस

नई दिल्ली, 2 जुलाई (ब्यूरो): दिल्ली कांग्रेस के प्रतिनिधिमंडल ने राजधानी में भारी बारिश के कारण 11 लोगों की मौत पर उनके परिवारजनों को एक-एक करोड़ रूपए का मुआवजा दिलाने की मांग को लेकर दिल्ली प्रदेश कांग्रेस कमेटी के अध्यक्ष देवेन्द्र यादव द्वारा हस्ताक्षरित ज्ञापन राष्ट्रीय मानव अधिकार आयोग की कार्यकारी चेयरपरसन विजया भारती सायानी से मुलाकात करके सौंपा। आयुक्त ने कांग्रेस प्रतिनिधिमंडल को आश्वासन दिया कि ज्ञापन पर पूरी संवेदनशीलता के साथ गौर किया जाएगा।



मुआवज़े को लेकर कांग्रेस पहुंची मानवाधिकार आयोग

■ विस, नई दिल्ली: दिल्ली कांग्रेस प्रतिनिधिमंडल ने भारी वारिश के कारण 11 लोगों की मौत पर उनके परिवारजनों को एक करोड़ का मुआवजा दिलाने की मांग को लेकर राष्ट्रीय मानव अधिकार आयोग की कार्यकारी चेयरपर्सन विजया भारती सायानी को पत्र सौंपा। मुलाकात के बाद कांग्रेस ने दावा किया कि

आयोग ने प्रतिनिधिमंडल को आश्वासन दिया है कि दोषी संबंधित अधिकारियों के खिलाफ कार्रवाई के लिए नोटिस दिया जाएगा।

प्रतिनिधिमंडल में पूर्व विधायक अनिल भारद्वाज, दिल्ली सरकार के पूर्व मंत्री मंगतराम सिंघल, पूर्व विधायक मतीन अहमद, विजय लोचव, अमरीश

गौतम, दर्शना रामकुमार, दिल्ली वार असोसिएशन के चेयरमैन के.सी. मित्तल, एडवोकेट सरफराज अहमद सिद्दीकी, प्रद्युमन सिंह शामिल थे। प्रदेश अध्यक्ष देवेन्द्र यादव ने कहा कि जलभराव के कारण हुई तवाही और प्रशासनिक लापरवाही के कारण 11 लोगों की मौत नहीं बल्कि हत्या हुई है।

राष्ट्रीय मानवाधिकार आयोग पहुंचा दवाओं की कमी का मामला

जासं, फरीदाबाद: जिला नागरिक
वादशाह खान अस्पताल में लंबे
समय से चल
रही दवाओं की
कमी का
मामला राष्ट्रीय
मानवाधिकार
आयोग पहुंच



अनीशपाल
अभी तक भी अस्पताल में दवा की
कमी चल रही है। ग्रीवेंस कमेटी के
पूर्व सदस्य अनीशपाल ने राष्ट्रीय

मानवाधिकार आयोग में इस बारे में
शिकायत की है। शिकायत में दैनिक
जागरण की खबर का हवाला भी
दिया गया है।

जागरण पड़ताल-भाषणों में
स्वास्थ्य सेवाएं बेहतर करने का
दावा, अस्पताल में दवा तक नहीं
शीर्षक से 26 जून को खबर प्रकाशित
की गई थी। अब समाजसेवी
अनीशपाल ने दवा की कमी का मुद्दा
उठाते हुए राष्ट्रीय मानव अधिकार
आयोग को पत्र लिखा है।

ह्यूमन राइट्स चेयरपर्सन से मिले कांग्रेसी



नई दिल्ली, (पंजाब केसरी) : दिल्ली कांग्रेस प्रतिनिधिमंडल ने राजधानी में भारी बारिश के कारण 11 लोगों की मौत पर उनके परिवारजनों को एक करोड़ का मुआवजा दिलाने की मांग को लेकर दिल्ली प्रदेश कांग्रेस कमेटी के अध्यक्ष देवेन्द्र यादव द्वारा हस्ताक्षरित ज्ञापन मंगलवार को राष्ट्रीय मानव अधिकार आयोग (ह्यूमन राइट्स) की कार्यकारी चेयरपर्सन विजया भारती सायानी से मुलाकात करके सौंपा। आयुक्त ने कांग्रेस प्रतिनिधिमंडल को आश्वासन दिया कि आपके ज्ञापन पर पूरी संवेदनशीलता के साथ गौर किया जाएगा और गरीब लोगों जिनमें दो बच्चे भी हैं उनकी मौत के दोषी संबंधित अधिकारियों के खिलाफ कार्यवाही के लिए नोटिस भी दिया जाएगा। उन्होंने कहा कि मौत की भरपाई मुआवजा कभी नहीं हो सकता परंतु मरने वालों के परिवारजनों को सरकार द्वारा मुआवजा दिया जाना चाहिए। प्रतिनिधिमंडल में कम्युनिकेशन विभाग के चेयरमैन एवं पूर्व विधायक अनिल भारद्वाज, पूर्व मंत्री मंगतराम सिंघल, पूर्व विधायक मर्तून अहमद, दिल्ली बार एसोसिएशन के अध्यक्ष केसी मित्तल सहित लौगल टीम भी मौजूद थी।

नाबालिग को भेजा जेल, राष्ट्रीय मानवाधिकार ने लिया संज्ञान

□ जेल अधीक्षक ने लड़के के जन्म प्रमाण पत्र का किया सत्यापन, कोर्ट में भेजा बंदी पत्र आवेदन **वरीय संवाददाता, जमशेदपुर**

साइबर ब्राइम मामले में अभियुक्त नाबालिग को पुलिस ने गिरफ्तार कर बाल सुधार गृह भेजने के बजाय घाघीडीह जेल भेज दिया. इस संबंध में आजाद मजदूर समाचार पत्र के संपादक कवि कुमार ने इसकी शिकायत राष्ट्रीय मानवाधिकार की स्पेशल रिपोर्टियर सुचित्रा सिन्हा को की. सुचित्रा सिन्हा ने मामले से संबंधित अधिकारियों से जवाब तलब भी किया गया. उसके बाद सुचित्रा सिन्हा ने जेल में बंद उस नाबालिग से संबंधित सभी कागजातों की जांच करने का आदेश घाघीडीह जेल के अधीक्षक को दिया.

सत्यापन के दौरान यह पाया गया कि जेल में बंद लड़का नाबालिग है. उसके बाद सुचित्रा सिन्हा ने घाघीडीह जेल अधीक्षक को फौरन बंदी आवेदन पत्र लिखवा कर कोर्ट में भिजवाया. साथ ही नाबालिग के जन्म प्रमाण पत्र से संबंधित कागजातों को कोर्ट में भिजवाया. जेल प्रबंधन से मिली जानकारी के अनुसार जेल में बंद लड़के का बंदी आवेदन पत्र और संबंधित कागजात कोर्ट में जमा करा दिया गया है. बताया जाता है कि घाटशिला के नाबालिग की उम्र साढ़े 17 वर्ष है, लेकिन उसकी उम्र पुलिस ने 19 वर्ष लिख दिया था. उस नाबालिग को बाल सुधार गृह भेजने के बजाए 20 मई 2024 को घाघीडीह जेल भेज दिया गया. इस मामले में कवि कुमार ने राष्ट्रीय मानवाधिकार आयोग से शिकायत की

बारिश से जान गंवाने वाले पीड़ित परिवार को दें मुआवजा : कांग्रेस

● प्रतिनिधिमंडल ने
राष्ट्रीय मानव अधिकार
आयोग की अध्यक्ष
विजया भारती सायानी
को सौपा ज्ञापन

पायनियर समाचार सेवा। नई दिल्ली

प्रदेश कांग्रेस ने पिछले दिनों भारी बारिश के कारण 11 लोगों की मौत पर उनके परिवारजनों को एक करोड़ मुआवजा दिलाने के मुद्दे पर पार्टी के प्रदेश अध्यक्ष देवेन्द्र यादव द्वारा हस्ताक्षरित ज्ञापन राष्ट्रीय मानव अधिकार आयोग की कार्यकारी अध्यक्ष विजया भारती सायानी से मुलाकात करके सौपा।

आयुक्त महोदय ने कांग्रेस प्रतिनिधिमंडल को आश्वासन दिया कि उनके ज्ञापन पर पूरी संवेदनशीलता के साथ गौर किया जाएगा और गरीब लोगों जिनमें दो बच्चे भी हैं उनकी मौत के दोषी संबंधित अधिकारियों के खिलाफ कार्यवाही की जाएगी। उन्होंने कहा कि मौत की भरपाई मुआवजा कभी नहीं हो सकता परंतु मरने वालों के परिवारजनों को सरकार द्वारा मुआवजा दिया जाना चाहिए।

देवेन्द्र यादव ने कहा कि कहा कि भारी बारिश से हुए जलभराव के कारण हुई तबाही और प्रशासनिक लापरवाही और

निष्क्रियता के कारण 11 लोगों की हुई मौत नहीं हत्या है। मीडिया और सोशल मीडिया पर प्रदर्शित फोटो और वीडियो में भारी तबाही और कई किलोमीटर तक जाम यातायात ने सरकार की पोल खोल कर रखदी। यादव ने कहा कि एयरपोर्ट टर्मिनल-1 की छत ढहने से 45 वर्षीय कैब चालक की मृत्यु हुई, समयपुर बादली क्षेत्र में बारिश के पानी में डूबने से 2 बच्चों की मौत हुई और न्यू उस्मानपुर में दो बच्चों बारिश से भरे गड्ढे में गिरने से मौत हुई।

स्कूटर सवार 60 वर्षीय वृद्ध ओखला अंडरपास में डूबने से मौत हुई। दक्षिण पश्चिम दिल्ली में 24 घंटे राहत देने की प्रक्रिया के बाद 19 वर्षीय संतोष यादव, 19 वर्षीय संतोष, 45 वर्षीय दयाराम निर्माण कार्य ढहने के मलबे से निकाला गया, जहां उनकी मौत हो गई।

रोहिणी क्षेत्र में 39 वर्षीय बिजली कर्मचारी बारिश में काम करते हुए मौत हुई। उत्तर पश्चिम क्षेत्र के शालीमार बाग के मजदूर का आजाद पुर अंडरपास में डूबने के कारण मौत हुई। उन्होंने कहा कि 11 लोगों की मौत प्राकृतिक कारणों से नहीं बल्कि पिछले 10 वर्षों सत्तारूढ़ भाजपा और आप के नेताओं, टैंकर माफिया और अधिकारियों की मिलीभगत के भ्रष्टाचार के कारण हुई है, जिनके लिए जिम्मेदार लोगों की जांच करके उनके खिलाफ कार्यवाही होनी चाहिए।

Delhi Cong delegation meets NHRC over compensation for rain victims

<https://www.thestatesman.com/cities/delhi-cong-delegation-meets-nhrc-over-compensation-for-rain-victims-1503316067.html>

The meeting of the delegation of Delhi Congress with the Rights body came a day after the party demanded Rs one crore compensation for the victims stating that Delhi government's compensation of Rs 10 lakh was too little.

Delhi Congress president Devender Yadav on Tuesday informed that a delegation of the senior party leaders met the National Human Rights Commission (NHRC) and submitted a detailed memorandum, demanding Rs one crore compensation for those who lost their lives in the recent rain-related incidents.

The meeting of the delegation of Delhi Congress with the Rights body came a day after the party demanded Rs one crore compensation for the victims stating that Delhi government's compensation of Rs 10 lakh was too little.

The members of the delegation included Chairman of the Communications Department and former MLA Anil Bharadwaj and former Delhi minister Mangat Ram Singhal

The Delhi Congress chief said that "the delegation also demanded penal action against the officials responsible for the fatalities, as they were in reality murders which happened due to the irresponsibility and inability of the Delhi government officials to make advance preparations to tackle rain-related woes and water-logging."

Yadav claimed that the Commission assured the delegation that it will write to the concerned departments to find out about the lapses and take prompt action against the officials responsible for the tragedies.

The Delhi Congress chief pointed out that the first monsoon downpour had resulted in tragic fatalities, severely impacted traffic movement and submerged the capital.

Yadav asserted these incidents highlight the urgent need to address the persistent issue of water-logging in Delhi.

"It was imperative to implement effective drainage systems and safety measures to prevent deaths due the lapses of the officials," he added.

Delhi News: बारिश में मारे गए लोगों को मुआवजा के लिए राष्ट्रीय मानव अधिकार आयोग गई कांग्रेस

<https://zeenews.india.com/hindi/india/delhi-ncr-haryana/delhi-rain-congress-goes-to-national-human-rights-commission-for-compensation-to-those-killed-in-rain/2318482>

Delhi News Rain: दिल्ली कांग्रेस प्रतिनिधिमंडल ने बीते दिनों हुई भारी बारिश के कारण 11 लोगों की मौत पर उनके परिवारजनों को एक करोड़ का मुआवजा दिलाने की मांग को लेकर राष्ट्रीय मानव अधिकार आयोग कार्यकारी चेयरपरसन से मिला.

Delhi News: दिल्ली कांग्रेस प्रतिनिधिमंडल ने राजधानी में भारी बारिश के कारण 11 लोगों की मौत पर उनके परिवारजनों को एक करोड़ का मुआवजा दिलाने की मांग को लेकर दिल्ली प्रदेश कांग्रेस कमेटी के अध्यक्ष श्री देवेन्द्र यादव द्वारा हस्ताक्षरित ज्ञापन आज राष्ट्रीय मानव अधिकार आयोग की कार्यकारी चेयरपरसन श्रीमती विजया भारती सायानी से मुलाकात करके सौंपा. आयुक्त ने कांग्रेस प्रतिनिधिमंडल को आश्वासन दिया कि आपके ज्ञापन पर पूरी संवेदनशीलता के साथ गौर किया जाएगा और गरीबों को जिनमें दो बच्चे भी हैं, उनकी मौत के दोषी संबंधित अधिकारियों के खिलाफ कार्रवाई के लिए नोटिस भी दिया जाएगा. उन्होंने कहा कि मौत की भरपाई मुआवजा से कभी नहीं हो सकता, लेकिन मरने वालों के परिवारजनों को सरकार की ओर से मुआवजा दिया जाना चाहिए.

ये लोग रहे शामिल

प्रतिनिधिमंडल में कम्युनिकेशन विभाग के चेयरमैन एवं पूर्व विधायक अनिल भारद्वाज, दिल्ली सरकार के पूर्व मंत्री मंगतराम सिंघल, पूर्व विधायक चौ0 मतीन अहमद, विजय लोचव, अमरीश गौतम, दर्शना रामकुमार, दिल्ली बार एसोसिएशन के चेयरमैन के.सी. मित्तल, एडवोकेट सरफराज अहमद सिद्दीकी, प्रदयूमन सिंह सहित लीगल टीम भी मौजूद थी.

जलभराव के कारण हुई तबाही

देवेन्द्र यादव ने कहा कि भारी बारिश से हुए जलभराव के कारण हुई तबाही और प्रशासनिक लापरवाही और निष्क्रियता के कारण 11 लोगों की हुई मौत नहीं हत्या है. उन्होंने कहा कि मीडिया और सोशल मीडिया पर प्रदर्शित फोटो और वीडियो में भारी तबाही और कई किलोमीटर तक जाम यातायात ने सरकार की पोल खोल कर रख दी. उन्होंने बताया कि एयरपोर्ट टर्मिनल-1 की छत ढहने से 45 वर्षीय केब ड्राइवर की मृत्यु हुई, समयपुर बादली क्षेत्र में बारिश के पानी में डूबने से 2 बच्चों की मौत हुई और न्यू उस्मानपुर में दो बच्चों बारिश से भरे गड्ढे में गिरने से मौत हुई. स्कूटर सवार 60 वर्षीय वृद्ध की ओखला क्षेत्र के अंडरपास में डूबने से मौत हुई. दक्षिण पश्चिम दिल्ली में 24 घंटे राहत देने की प्रक्रिया के बाद 19 वर्षीय संतोष यादव, 19 वर्षीय संतोष, 45 वर्षीय दयाराम निर्माण कार्य ढहने के मलबे से निकाला गया, जहां उनकी मौत हो गई. रोहिणी क्षेत्र में 39 वर्षीय बिजली कर्मचारी बारिश में काम करते

हुए मौत हुई. उत्तर पश्चिम क्षेत्र के शालीमार बाग के मजदूर का आजाद पुर अंडरपास में डूबने के कारण मौत हुई.

11 लोगों की हुई मौत

देवेन्द्र यादव ने कहा कि 28 जून को भारी बारिश के कारण हुई 11 मौतों के लिए दिल्ली सरकार के संबधित विभाग मंत्री और अधिकारी जिम्मेदार हैं, जिन्होंने समय से पहले नालों से जल निकासी के कार्य को पूरा नहीं किया. उन्होंने कहा कि 11 लोगों की मौत प्राकृतिक कारणों से नहीं बल्कि पिछले 10 वर्षों सत्तारूढ़ भाजपा और आम आदमी पार्टी के नेताओं, टैंडर माफिया और अधिकारियों की मिलीभगत के भ्रष्टाचार के कारण हुई है, जिनके लिए जिम्मेदार लोगों की जांच करके उनके खिलाफ कार्रवाई होनी चाहिए.

Foxconn hiring: NHRC sends notice to Centre, Tamil Nadu govt over 'bias' against married women at iPhone maker's plant

<https://www.msn.com/en-in/news/India/foxconn-hiring-nhrc-sends-notice-to-centre-tamil-nadu-govt-over-bias-against-married-women-at-iphone-maker-s-plant/ar-BB1pdqGq>

The National Human Rights Commission (NHRC) on Monday issued notices to the Union Labour Ministry and the Tamil Nadu government over reports of gender discrimination in jobs by Foxconn, a major manufacturer of Apple devices, at its iPhone assembly plant in Tamil Nadu's Sriperumbudur

The human rights watchdog issued the notices after taking suo motu cognisance of media reports that Foxconn “has systematically excluded married women from jobs at its iPhone assembly plant in Sriperumbudur, Tamil Nadu”.

A former human resource executive at Foxconn had alleged that “verbal directions” were given to the recruitment agencies in this regard.

Citing reports, the NHRC said the company “does not hire married women because of cultural issues and societal pressure”.

According to a report by news agency PTI citing sources, Foxconn had informed the government that 25 per cent of its new hires are married women and its safety protocol, which requires all employees to avoid wearing metal irrespective of gender or religion, is not discriminatory.

The content of the media reports, if true, raises a serious issue of discrimination against married women causing the violation of the right to equality and equal opportunity, said the NHRC in its statement

Seeking a detailed report within one week, the Commission has issued notices to the secretary, Union ministry of labour and employment, and the chief Secretary, government of Tamil Nadu.

As per media reports carried on June 26, a number of job seekers in the company were spoken to during the period January 2023 to May 2024 and the candidate information pamphlet of the company was examined, it said.

“It was revealed that only unmarried women were eligible for assembly job while there was no mention in this regard in the advertisements made by the company. A WhatsApp chat between a married candidate and the hiring agency of the company was also quoted in the news report stating that when the candidate asked about the salary and childcare facility offered by the company, the response was 'married not allowed'. The company, reportedly, refuted the allegations of discrimination in employment based on marital status, gender, religion or any other form,” the statement said.

The NHRC also noted that gender equality is not only required in the Indian Constitution, but the international treaties and covenants, viz., International Covenant Civil and Political Rights, and the International Covenant of Economic, Social, and Cultural Rights also provide non-discrimination on the ground of gender in any form of employment.

Human Rights Commission's Big Action On Public Flogging Incident In Bengal

<https://www.msn.com/en-in/news/India/human-rights-commission-s-big-action-on-public-flogging-incident-in-bengal/ar-BB1pdnWr?ocid=iehp>

New Delhi: The National Human Rights Commission on Monday took suo motu cognizance of a viral video showing a man and a woman being publicly beaten in West Bengal's Uttar Dinajpur, allegedly for having an illicit relationship. The man, identified as Tajmul alias 'JCB', allegedly a TMC worker from Chopra area, was arrested and remanded to five days of police custody after being produced before a local court following the incident

The commission decided to issue notices to the Chief Secretary and Director General of Police of West Bengal, requesting a detailed report on the incident within one week. Further, the commission has planned to send its team for a spot inquiry, considering the seriousness of the matter.

In a statement, the commission said that "the matter indicates that the State authorities have not learnt any lessons from such incidents in the past nor the concerns raised by the NHRC

Requesting a report on the incident, the NHRC stated, "It should include the status of the police investigation in the matter, the health status of the victims and medical treatment if any, provided to them. The Commission would also like to know about the steps taken/ proposed to be taken by the State government to ensure that such incidents of violation of the human rights of the citizens, by politically protected goons, do not recur."

It added that the commission noted that this was not an isolated incident that recently took place in the state where law was taken into the hands by "unruly elements, victimizing innocent people, especially women." The statement read, "As mentioned in the instant news report, in a similar incident, a woman was allegedly made naked and beaten up in Cooch Behar. Apart from this, the Commission has also taken cognizance of the shameful incidents of indignity to women that occurred in Sandeshkhali area of district North 24 Parganas in West Bengal wherein a man allegedly associated with a political party had subjected the women to sexual abuse and torture."

Police registered a case on Sunday after the video went viral on social media. Times Now could not verify the authenticity of the video which has sparked outrage from the public.

The opposition, mainly BJP and CPI(M), has accused the TMC of being responsible for the incident, describing it as a form of "bulldozer justice" under Chief Minister Mamata Banerjee's rule

The West Bengal police said in a statement that there were malicious attempts from certain quarters to spread misinformation and politicise the incident. "The fact is, on knowing about the incident, police have promptly identified the culprit and arrested

him. A suo motu case has been started into the matter and an investigation is on. The victim has been provided with police security. IC Chopra has been show-caused over the incident," the Bengal Police wrote on X.

Senior TMC leader Shantanu Sen condemned the incident and assured that the state government is taking all necessary actions to address the situation. "We do not support such incidents. The victims have been provided with security. Anyone else involved will also not be spared," the TMC spokesperson said

India human rights body says Reuters story on Foxconn hiring raises discrimination concerns

<https://www.msn.com/en-us/news/world/india-human-rights-body-says-reuters-story-on-foxconn-hiring-raises-discrimination-concerns/ar-BB1pcdsA?item=flights%3Cimg%20src&item=flights%3Cimg%20src&item=flights%3Cimg%20src&item=flights%3Cimg%20src&item=flights%3Cimg%20src&apiversion=v2&noservercache=1&domshim=1&renderwebcomponents=1&wcseo=1&batchservertelemetry=1&noservertelemetry=1>

By Aditya Kalra

NEW DELHI (Reuters) - India's human rights watchdog said on Monday it had asked government officials to examine reported discrimination by Foxconn, after a Reuters investigation found the major Apple supplier has been rejecting married women from iPhone assembly jobs in the country.

In a statement, the National Human Rights Commission (NHRC) said it had issued notices to the secretary of Prime Minister Narendra Modi's labour ministry and the chief secretary of the state government of Tamil Nadu, site of a major iPhone factory, calling for a detailed report within a week.

"NHRC observes that the matter, if true, raises a serious issue of discrimination against married women causing the violation of the right to equality and equal opportunity," it said.

The Reuters story has sparked debates on TV channels, newspaper editorials, calls from women groups, including within Modi's party as well as opposition parties to investigate the matter. Modi's federal government has also asked Tamil Nadu state for a "detailed report".

Modi's labour ministry, Apple and Taiwan-based Foxconn did not immediately respond to requests for comment. A Tamil Nadu government spokesman referred questions to its labour department, which did not respond.

The Reuters investigation found Foxconn systematically excluded married women from jobs at its main India iPhone plant on the grounds they have more family responsibilities than their unmarried counterparts. Foxconn hiring agents and HR sources cited family duties, pregnancy and higher absenteeism as reasons for not hiring married women.

Responding to the investigation, published last week, Apple and Foxconn acknowledged lapses in hiring practices in 2022 and said they had worked to address the issues. All the discriminatory practices documented by Reuters at the Tamil Nadu plant, however, took place in 2023 and 2024. The companies didn't address those instances.

Foxconn has said it "vigorously refutes allegations of employment discrimination based on marital status, gender, religion or any other form."

Apple has said all its suppliers, including Foxconn, hire married women and "when concerns about hiring practices were first raised in 2022 we immediately took action and worked with our supplier to conduct monthly audits to identify issues and ensure that our high standards are upheld

Indian law does not bar companies from discriminating in hiring based on marital status, though Apple's and Foxconn's policies prohibit such practices in their supply chains.

The NHRC said it "noted the fact that gender equality is not only required in the Indian constitution but the international treaty and covenants."

State authorities must ensure that all companies follow the norms and regulations relating to labour laws, it added.

(Reporting by Aditya Kalra; Additional reporting by Praveen Paramasivam and Munsif Vengattil; Editing by Raju Gopalakrishnan)

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https://www.msn.com/en-us/news/world/india-human-rights-body-says-reuters-story-on-foxconn-hiring-raises-discrimination-concerns/ar-BB1pcdsA?item=flightsprg-tipsubsc-v1a?utm_source=milei.news/

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India's human rights watchdog targets Foxconn over claims the Apple supplier refused to hire married women

<https://fortune.com/asia/2024/07/02/india-human-rights-watchdog-targets-foxconn-claims-apple-supplier-excluded-married-women/>

Foxconn's fledgling Indian supply chain is deep in an employment scandal over allegations the Apple supplier refused to hire married women at its factory in Tamil Nadu.

The National Human Rights Commission, India's human rights watchdog, called for a detailed report on Foxconn's hiring practices within a week of notices to both India's labor ministry and the Tamil Nadu state government.

The commission is the latest group to pressure India's government over Foxconn following a report from Reuters, published early last week, that alleged the Apple supplier rejected married women from assembly jobs at its main iPhone plant near Chennai, in the state of Tamil Nadu.

Hiring agents and Foxconn HR sources quoted by Reuters blamed "family duties, pregnancy, and higher absenteeism" for the policy.

Since the report, India's opposition parties and the women's wing of Prime Minister Narendra Modi's party have urged the government to investigate.

In a statement, Foxconn refuted allegations of employment discrimination, claiming that almost 25% of women employed in its latest hiring round are married. Foxconn generally outsources its recruitment of assembly-line workers to third-party vendors.

Foxconn in India

Foxconn, the world's largest contract manufacturer, began assembling iPhones in India in 2017. It first focused on older models, but started assembling Apple's flagship phones in India in 2020. Last year, Indian-made iPhone 15 models launched on the same day as those manufactured in China, a major milestone for Apple and Foxconn's Indian manufacturing.

Besides Apple, Foxconn makes products for other brands like Amazon, Google, and Sony. Google is reportedly partnering with Foxconn to make its Pixel phones in Tamil Nadu.

Foxconn's China operations have also grappled with employee complaints in recent years. In November 2022, workers at its iPhone factory in Zhengzhou staged huge protests over late pay and COVID lockdowns.

NHRC notice to Centre, TN govt over 'discrimination' by manufacturer of electronic devices in jobs

<https://hr.economictimes.indiatimes.com/news/industry/nhrc-notice-to-centre-tn-govt-over-discrimination-by-manufacturer-of-electronic-devices-in-jobs/111426076>

Issuing the notices, the National Human Rights Commission (NHRC) has noted the fact that gender equality is not only required in the Indian Constitution but the international treaty and covenants, viz., International Covenant Civil and Political Rights, and the International Covenant of Economic, Social, and Cultural Rights also provide non-discrimination on the ground of gender in any form of employment.

New Delhi: The NHRC on Monday said it has issued notices to the Union Labour Ministry and the Tamil Nadu government over reports that a major manufacturer of electronic devices has allegedly "systematically excluded" married women from jobs at its assembly plant in Sriperumbudur. Issuing the notices, the National Human Rights Commission (NHRC) has noted the fact that gender equality is not only required in the Indian Constitution but the international treaty and covenants, viz., International Covenant Civil and Political Rights, and the International Covenant of Economic, Social, and Cultural Rights also provide non-discrimination on the ground of gender in any form of employment.

The NHRC has taken "suo motu cognisance of media reports that Foxconn, a major manufacturer of Apple devices has systematically excluded married women from job at its iPhone assembly plant in Sriperumbudur, Tamil Nadu", it said. It is alleged by a former HR executive at Foxconn that "verbal directions" have been given to the Indian hiring agencies by the company in this regard. It is also stated that the company "does not hire married women because of cultural issues and societal pressure", the statement said, citing reports. Sources recently said Apple iPhone maker Foxconn has informed the government that 25 per cent of its new hires are married women and its safety protocol, which requires all employees to avoid wearing metal irrespective of gender or religion, is not discriminatory.

In an informal note shared with the government after reports had suggested that it was not hiring married women, Foxconn had stated that such stipulations are not part of its policy and these claims may have been made by those individuals who were not hired, the sources earlier said. The Commission in its statement has observed that the content of the media reports, if true, raise a serious issue of discrimination against married women causing the violation of the right to equality and equal opportunity. Therefore, the Commission has issued notices to the Secretary, Union Ministry of Labour and Employment, and the chief Secretary, government of Tamil Nadu, seeking a detailed report within one week, the statement said.

It is the obligation of the state authorities to ensure that all companies follow the norms and regulations relating to labour laws and the right to health and dignity to any individual, including women, who are working in the supply chain of any production unit of the private sector, the statement said. As per media reports carried

on June 26, a number of job seekers in the company were spoken to during the period January 2023 to May 2024 and the candidate information pamphlet of the company was examined, it said."It was revealed that only unmarried women were eligible for assembly job while there was no mention in this regard in the advertisements made by the company. A WhatsApp chat between a married candidate and the hiring agency of the company was also quoted in the news report stating that when the candidate asked about the salary and childcare facility offered by the company, the response was 'married not allowed'. The company, reportedly, refuted the allegations of discrimination in employment based on marital status, gender, religion or any other form," the statement said.

NHRC takes note of media reports after Foxconn 'denies' jobs to married women at TN facility

<https://newsmeter.in/top-stories/after-deputy-cm-pawan-kalyans-intervention-girl-missing-from-vijayawada-found-in-jk-731825?infinitescroll=1>

Foxconn in its earlier statement has informed the government that 25 percent of its new hires are married women

chennai: National Human Rights Commission (NHRC) has taken suo motu cognizance of media reports that Foxconn, a major manufacturer of Apple devices, is excluding married women from jobs at its assembly plant at Sriperumbudur in Tamil Nadu."If the matter is true, it raises a serious issue of discrimination against married women causing the violation of the right to equality and equal opportunity," said NHRC.In the notices issued on July 1 to the Secretary, the Labour Ministry, and the Chief Secretary of the Tamil Nadu government, NHRC sought a detailed report within one week.

What does the media report say?

As per the media reports, carried on June 26, 2024, several job seekers in the company were spoken to during the period January 2023 to May 2024 and the candidate information pamphlet of the company was examined. It was revealed that only unmarried women were eligible for assembly jobs while there was no mention in this regard in the advertisements made by the company.

According to the NHRC press statement, a WhatsApp chat between a married candidate and the hiring agency of the company was also quoted in the news report stating that when the candidate asked about the salary and childcare facility offered by the company, the response was 'married not allowed'. The company, reportedly, refuted the allegations of discrimination in employment based on marital status, gender, religion, or any other form.The Commission has noted the fact that gender equality is not only required in the Indian Constitution but the International Covenant of Civil and Political Rights, and the International Covenant of Economic, Social, and Cultural Rights also provides non-discrimination on the ground of gender in any form of employment. NHRC maintained that the state authorities must ensure that all companies follow the norms and regulations relating to labor laws and the right to health and dignity to any individual, including women, who are working in the supply chain of any production unit of the private sector.

25% of its new hires are married women, says Foxconn

On the other side, Foxconn in its earlier statement has informed the government that 25 percent of its new hires are married women and its safety protocol, which requires all employees to avoid wearing metal irrespective of gender or religion, is not discriminatory.In an informal note shared with the government after reports suggested it is not hiring married women, Foxconn stated that such stipulations are not part of its policy and these claims may have been made by those individuals who were not hired, sources said. They added that such media reports malign the fast-growing Indian manufacturing sector.Foxconn factory currently has about 70 percent

women and 30 percent men and the Tamil Nadu plant is the largest factory for women employment in the country with the total employment having touched 45,000 workers during peak periods. The company has also informed that the discussion around Hindu married women being discriminated against for wearing metals (ornaments and jewelry) is "entirely slanted" and wearing metal in such factories is a safety issue, a fact well recognized by both the industry and the government. "Any person wearing metals - man or woman - regardless of their status (single or married) and their religion (Hindu, Muslim, Christian, Sikh, etc.) are required to remove metals while working in the factory," the source said quoting the company's informal note.

For safety reasons, no one wearing metal is allowed to work on the shop floor and this is a prevalent practice in several industries. Comments from those who did not get jobs. According to sources, the company has stated that the media report is based on anecdotal comments by 5-10 people or potential job seekers. These comments likely came from candidates who did not get the job or no longer work at Foxconn. When contacted on the issue, Foxconn said that they hire workers of all backgrounds, genders, races, and marital status, and they do not discriminate in hiring or recruitment. "We enhanced our management process for hiring agencies in India in 2022 and identified four agencies that were posting ads that did not meet our standards. We took corrective action with those agencies and more than 20 job ads were removed," Foxconn said in a statement. Studying the staff recruitment process Employee unions at the Apple iPhone manufacturing unit of Foxconn India here said they are engaged in the collection of details of the recruitment exercise after media reports emerged that married women were not hired by the Taiwan-based firm. According to employee trade union sources, they would decide on the next course of action after studying the staff recruitment process. "We are collecting the details right now. We will study the matter first, like, recruitment exercise, and then decide our next action plan," a union source told earlier.

NHRC takes suo motu cognisance of public flogging incident in North Dinajpur

<https://www.telegraphindia.com/west-bengal/nhrc-takes-suo-motu-cognisance-of-public-flogging-incident-in-north-dinajpur/cid/2030958>

A local Trinamool Congress leader, Tajemul Islam aka JCB, allegedly led the assault on June, 29, over an alleged extramarital affair

The National Human Rights Commission (NHRC) has taken suo motu cognisance of news reports that a youth and a woman were mercilessly flogged in North Dinajpur district in full public view by a group of people.

A local Trinamool Congress leader, Tajemul Islam aka JCB, allegedly led the assault on June, 29, over an alleged extramarital affair.

The commission has observed that the contents of the news report, if true, raise a serious issue of violation of the couple's human rights. Accordingly, the commission has issued notices to the chief secretary and the director general of police of Bengal, calling for a detailed report on the matter within one week.

The NHRC said the report should include the status of the police investigation, the health status of the victims and medical treatment, if any, provided to them.

"The commission would also like to know about the steps taken/ proposed to be taken by the state government to ensure that such incidents of violation of the human rights of the citizens, by politically protected goons, do not recur," spokesperson for the NHRC Jaimini Kumar Srivastava said.

He said the commission had also asked its director general (investigation) to immediately constitute and send a team, headed by an officer, not below the rank of senior superintendent of police, to visit the place of the incident to conduct an enquiry and to submit a report to the NHRC at the earliest.

Issuing the notices, the commission observed that the reported "cruel and disgraceful act" indicates that the state authorities had not learnt any lessons neither from the shameful incidents that occurred in the past nor from the concern raised by the NHRC. The commission said the flogging is not an isolated incident in Bengal wherein, "the law has been taken into hands by unruly elements, victimizing innocent people, especially women".

In a similar incident, a woman was allegedly made naked and beaten up in Cooch Behar, said the NHRC.

NHRC takes suo motu cognizance of discrimination against married women by Foxconn in Tamil Nadu

<https://www.msn.com/en-in/news/India/nhrc-takes-suo-motu-cognizance-of-discrimination-against-married-women-by-foxconn-in-tamil-nadu/ar-BB1pdGIF?item=flightsprg-tipsubsc-v1a?season//>

The National Human Rights Commission (NHRC), India has initiated action following reports alleging discriminatory employment practices by Foxconn, a major manufacturer of Apple devices, at its assembly plant in Sriperumbudur, Tamil Nadu. According to media sources, Foxconn has purportedly excluded married women from job opportunities at its iPhone assembly unit, citing cultural and societal reasons

In response to these allegations, the NHRC has taken suo motu cognizance, expressing concern over potential violations of the right to equality and equal opportunity guaranteed under Indian and international laws. The Commission has issued notices to the Secretary of the Union Ministry of Labour and Employment and the Chief Secretary of the Government of Tamil Nadu, seeking a detailed report within one week.

The issue came to light through a former HR Executive's disclosure that verbal directives were issued to Indian hiring agencies by Foxconn, instructing them not to recruit married women. This practice allegedly conflicted with the company's public advertisements, which did not specify marital status as a criterion for employment eligibility.

Highlighting the significance of gender equality in both national and international frameworks, including treaties such as the International Covenant Civil and Political Rights and the International Covenant of Economic, Social, and Cultural Rights, the NHRC underscored the state's responsibility to ensure compliance with labor laws and uphold the dignity of individuals, particularly women, in the private sector workforce.

Foxconn has denied accusations of discriminatory practices based on marital status, gender, or other grounds, as reported in recent media coverage. The matter remains under scrutiny as stakeholders await the forthcoming reports from state and central authorities, emphasizing the broader implications for labor rights and workplace equality in India.

Police officers responsible for shooting anti-Sterlite agitators should be prosecuted for murder: HC

<https://scroll.in/bulletins/346/how-to-send-money-from-india-to-the-usa-a-helpful-financial-guide>

Thirteen protestors were killed in the police firing on May 22, 2018, causing national outrage and the subsequent closure of the copper plant in Thoothukudi.

Police officials responsible for the 2018 firing that killed 13 protestors outside the Sterlite copper plant in Tamil Nadu's Thoothukudi should be "prosecuted for committing murder", the Madras High Court said on Monday, reported Bar and Bench.

Thirteen protestors were killed in the police firing on May 22, 2018, causing national outrage and the subsequent closure of the plant. The demonstrators had alleged that the Sterlite Copper plant contaminated the region's air and water resources.

On Monday, a bench of Justices SS Sundar and N Senthil Kumar was hearing a petition filed by activist Henri Tiphagne seeking that an investigation into the incident conducted by the National Human Rights Commission be reopened. The investigation was closed on October 25, 2018.

Senior Advocate Somasundaram, appearing on behalf of the deputy superintendent of police at the time of the incident, Linga Thirumaran, asked if the petition was maintainable, reported The News Minute.

He argued that a commission of inquiry headed by Justice Aruna Jagadessan had already considered the issue and its report had been tabled in the state Assembly in 2022, reported Bar and Bench.

The police argued that the national human rights body cannot inquire into any matter that is pending before or has been inquired into by a state commission or any other commission constituted under any law.

The petitioner, however, contended that the National Human Rights Commission could look into its own orders. The counsel for the police subsequently sought to interrupt the petitioner, to which the court took objection.

"This is a serious issue," the bench said. "Is this how you treat the common public? You [officers] all should be prosecuted for committing murder. None of you have felt sorry yet."

Sterlite Copper owned the copper smelter. It was a subsidiary of the Vedanta Group, one of the world's largest mining and metals conglomerates.

In August 2022, the final report of the commission led by former Madras High Court judge Justice Aruna Jagadeesan said that the police firing on citizens protesting against the Sterlite Copper plant was unprovoked and indiscriminate.

The report had held 21 officers for the firing while the National Human Rights Commission closed the case, reported The News Minute.

Noting that the officers "certainly exceeded the limit", the commission urged the Tamil Nadu government to take action against them.

Public flogging: Guv seeks report, to meet victims; NHRC issues notice to Bengal govt

<https://www.ptinews.com/story/national/public-flogging-guv-seeks-report-to-meet-victims-nhrc-issues-notice-to-bengal-govt/1625075>

KOLKATA/ NEW DELHI: The public flogging of a couple in West Bengal's Uttar Dinajpur district has sparked outrage, with Governor CV Ananda Bose seeking a report from Chief Minister Mamata Banerjee, while the BJP accused the ruling TMC of "unleashing Taliban rule" in the state.

Bose, who is in New Delhi now, will visit Chopra on Tuesday and meet the victims of the attack. He is likely to return to the national capital from there and file a report to the central government on the incident, a Raj Bhavan official said.

WB: NHRC takes suo motu cognizance of reported beating of couple in Uttar Dinajpur

<https://english.publictv.in/wb-nhrc-takes-suo-motu-cognizance-of-reported-beating-of-couple-in-uttar-dinajpur/>

NEW DELHI: The National Human Rights Commission (NHRC) has taken suo motu cognizance of the reported beating of a couple in public by a group of people allegedly associated with a political party in West Bengal's Uttar Dinajpur.

According to the media report carried on June 30, 2024, the allegations of a love affair between the victim couple were discussed in an open meeting (Panchayat) by the annoyed villagers after the miscreants started beating the duo.

Reportedly, the main perpetrator is alleged to be associated with the political party in power in West Bengal and could be seen in the viral video severely beating up the couple, surrounded by a gathering of people as spectators.

The Commission has observed that the contents of the news report, if true, raise a serious issue of a violation of the couple's human rights

Accordingly, the Commission has issued notices to the Chief Secretary and Director General of Police, West Bengal, calling for a detailed report on the matter within one week.

It should include the status of the police investigation into the matter, the health status of the victims and any medical treatment, if any, provided to them. The Commission would also like to know about the steps taken or proposed to be taken by the State government to ensure that such incidents of violation of the human rights of the citizens, by politically protected goons, do not recur.

The Commission, looking into the gravity of the issue, has also asked its Director General (Investigation) to immediately constitute and send a team, headed by an officer not below the rank of Senior Superintendent of Police, to visit the place of the incident to conduct an on-the-spot fact-finding enquiry in the matter and to submit a report to the Commission at the earliest.

Issuing the notices, the Commission has further observed that the reported cruel and disgraceful act of the miscreants in the instant incident without any fear of law indicates that the State authorities have not learned any lessons, neither from the shameful incidents that occurred in the past nor from the concern raised by the National Human Rights Commission.

The Commission has noted that this is not an isolated incident that recently occurred in the State of West Bengal, wherein the law has been taken into hands by unruly elements, victimising innocent people, especially women.

As mentioned in the instant news report, in a similar incident, a woman was allegedly made naked and beaten up in Cooch Behar.

Apart from this, the Commission has also taken cognizance of the shameful incidents of indignity to women that occurred in the Sandeshkhali area of district North 24 Parganas in West Bengal, wherein a man allegedly associated with a political party subjected the women to sexual abuse and torture.

In this matter, a team headed by an Member of the Commission had also visited to conduct an on-the-spot enquiry in the matter. (ANI)

अब दवाओं को लेकर ठनी, सौरभ भारद्वाज ने अधिकारियों को बताया जिम्मेदार; BJP से की यह मांग

<https://www.msn.com/hi-in/news/other/%E0%A4%85%E0%A4%AC-%E0%A4%A6%E0%A4%B5-%E0%A4%93%E0%A4%82-%E0%A4%95-%E0%A4%B2%E0%A5%87%E0%A4%95%E0%A4%B0-%E0%A4%A0%E0%A4%A8-%E0%A4%B8-%E0%A4%B0%E0%A4%AD-%E0%A4%AD-%E0%A4%B0%E0%A4%A6%E0%A5%8D%E0%A4%B5-%E0%A4%9C-%E0%A4%A8%E0%A5%87-%E0%A4%85%E0%A4%A7-%E0%A4%95-%E0%A4%B0-%E0%A4%AF-%E0%A4%82-%E0%A4%95-%E0%A4%AC%E0%A4%A4-%E0%A4%AF-%E0%A4%9C-%E0%A4%AE%E0%A5%8D%E0%A4%AE%E0%A5%87%E0%A4%A6-%E0%A4%B0-bjp-%E0%A4%B8%E0%A5%87-%E0%A4%95-%E0%A4%AF%E0%A4%B9-%E0%A4%AE-%E0%A4%82%E0%A4%97/ar-AA1mdEpy?apiversion=v2&noservercache=1&domshim=1&renderwebcomponents=1&wcseo=1&batchservertelemetry=1&noservertelemetry=1>

दिल्ली के स्वास्थ्य मंत्री सौरभ भारद्वाज ने सरकारी अस्पतालों में तय मानक से खराब गुणवत्ता वाली दवाइयों के लिए स्वास्थ्य विभाग के अधिकारियों को जिम्मेदार ठहराया है। उन्होंने कहा कि दवाइयों के मानकों की जांच के लिए उन्होंने कई बार आदेश दिए, इसके बावजूद अधिकारियों ने ऑडिट नहीं कराया। स्वास्थ्य मंत्री ने कहा कि ऑडिट नहीं कराने पर मैंने दोनों अधिकारियों की शिकायत उपराज्यपाल से भी की थी, उन पर कार्रवाई नहीं की गई।

दिल्ली सचिवालय में आयोजित पत्रकारवार्ता में भारद्वाज ने कहा कि बीती तीन अप्रैल को मैंने स्वास्थ्य सचिव एवं स्वास्थ्य निदेशालय के अधिकारियों के साथ बैठक की थी। तब स्वास्थ्य सचिव को अस्पतालों के लिए खरीदी जाने वाली दवाइयों और अन्य उत्पादों का ऑडिट कराने को कहा था। इसके बाद भी स्वास्थ्य सचिव एसबी दीपक कुमार ने ऑडिट नहीं कराया। इस पर संज्ञान लेते हुए जुलाई में दोबारा उन्हें रिमाइंडर भेजा गया, मगर तब भी स्वास्थ्य सचिव ने कोई कार्रवाई नहीं की गई।

भारद्वाज ने कहा कि इससे साफ है कि अस्पतालों में आने वाली दवाइयों व अन्य उत्पादों में कुछ तो गड़बड़ी है। यही वजह है कि मंत्री के कहने के बावजूद अधिकारी ने ऑडिट नहीं कराया। अगर दवाइयों में गड़बड़ी है तो दोषी अधिकारियों पर कार्रवाई की जाए। मैं भाजपा नेताओं से कहना चाहता हूँ कि वे केंद्र सरकार और एलजी से ऑडिट नहीं कराने वाले अधिकारियों के खिलाफ कार्रवाई के लिए कहें।

मुख्य सचिव और डीसीजीआई को नोटिस

मिर्गी की दवा 'सोडियम वैल्प्रोएट' गुणवत्ता परीक्षण में विफल होने के बाद राष्ट्रीय मानवाधिकार आयोग ने शुक्रवार को दिल्ली के मुख्य सचिव, भारत के औषधि महानियंत्रक और पुलिस आयुक्त को नोटिस भेजा। राष्ट्रीय मानवाधिकार आयोग ने एक मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है। बता दें कि 22 दिसंबर को एक सरकारी विश्लेषक ने यह रिपोर्ट जारी की। जिसमें

बताया गया था दिल्ली सरकार के अस्पतालों से लिया गया मिर्गी विरोधी दवा का नमूना भी चंडीगढ़ के क्षेत्रीय औषध जांच प्रयोगशाला की जांच में विफल रहा है।

एनएचआरसी फॉक्सकॉन में विवाहित महिलाओं को नौकरी नहीं देने की खबरों पर सख्त

<https://www.patrika.com/news-bulletin/nhrc-takes-tough-stand-on-reports-of-foxconn-not-giving-jobs-to-married-women-18812844>

चेन्नई. एपल उत्पाद बनाने वाली कंपनी फॉक्सकॉन इंडिया की ओर से तमिलनाडु के श्रीपेरंबदूर स्थित अपने आईफोन असेंबली प्लांट में विवाहित महिलाओं को नौकरी नहीं दिए जाने की खबरों पर संज्ञान लेते हुए राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सोमवार को केंद्र और राज्य सरकार सरकार को नोटिस जारी किया। आयोग ने कहा अगर मीडिया की खबरें सही हैं तो यह विवाहित महिलाओं से भेदभाव का गंभीर मुद्दा है।

इससे समानता और समान अवसर के अधिकार का उल्लंघन होता है। इसलिए आयोग ने केंद्रीय श्रम व रोजगार मंत्रालय के सचिव व तमिलनाडु सरकार के मुख्य सचिव को नोटिस जारी कर एक सप्ताह के भीतर मामले में विस्तृत रिपोर्ट मांगी है। एनएचआरसी ने अपनी प्रेस रिलीज में कहा है कि राज्य को यह सुनिश्चित करना चाहिए कि सभी कंपनियां स्वास्थ्य, गरिमा और समानता के अधिकारों सहित मानदंडों, नियमों और संबंधित श्रम कानूनों का पालन करें।

एनएचआरसी ने इस आरोप पर भी संज्ञान लिया कि कंपनी सांस्कृतिक मुद्दों और सामाजिक दबाव के कारण विवाहित महिलाओं को काम पर नहीं रखती है। एनएचआरसी की यह कार्रवाई पिछले हफ्ते मीडिया रिपोर्टों के खुलासे के बाद आई है। खबरों में दावा किया गया था कि कंपनी में नौकरी चाहने वालों से जनवरी 2023 और इस साल मई के बीच संपर्क किया गया था। उन्होंने खुलासा किया कि केवल अविवाहित महिलाएं ही कंपनी की असेंबली लाइन पर नौकरियों के लिए पात्र थीं, जबकि कंपनी के विज्ञापनों में ऐसी किसी भी नीति का कोई उल्लेख नहीं था।

कानूनी मान्यताओं के बाद भी ट्रांसजेंडर झेल रहे भेदभाव : डॉ. मीनल

<https://www.amarujala.com/himachal-pradesh/bilaspur/transgenders-are-facing-discrimination-even-after-legal-recognition-dr-meenal-bilaspur-news-c-92-1-bls1001-119651-2024-07-02>

- ट्रांसजेंडर व्यक्तियों के अधिकारों की करें वकालत

- एम्स बिलासपुर लोगों को कर रहा जागरूक

संवाद न्यूज एजेंसी

बिलासपुर। सर्वोच्च न्यायालय ने विभिन्न ऐतिहासिक निर्णयों के माध्यम से ट्रांसजेंडर अधिकारों को कानूनी मान्यता और सुरक्षा प्रदान करने में महत्वपूर्ण प्रगति की है। इसके बावजूद ट्रांसजेंडर व्यक्तियों को आज भी रोजगार, स्वास्थ्य देखभाल और सामाजिक समावेशन सहित जीवन के कई पहलुओं में भेदभाव का सामना करना पड़ता है। एम्स बिलासपुर ट्रांसजेंडर व्यक्तियों के अधिकारों और कल्याण को बढ़ावा देने के लिए कार्य कर रहा है। एम्स बिलासपुर में तैनात अतिरिक्त प्रो. डॉ. मीनल मधुकर ठाकरे सामुदायिक एवं पारिवारिक चिकित्सा विभाग ने बताया कि ट्रांसजेंडर व्यक्तियों के लिए रोजगार में असमानता एक गंभीर समस्या बनी हुई है। आज भी कई ट्रांसजेंडर व्यक्ति नौकरी पाने के लिए पूर्वाग्रह और बाधाओं का सामना करते हैं। यह न केवल उनके आर्थिक अवसरों को सीमित करता है, बल्कि उनके समग्र कल्याण और सामाजिक स्थिति को भी प्रभावित करता है। ट्रांसजेंडर व्यक्तियों को उनकी आवश्यकताओं के अनुसार विशेष चिकित्सा सेवाओं की कमी का सामना करना पड़ता है। सामाजिक बहिष्कार इन चुनौतियों को और बढ़ा देता है, क्योंकि ट्रांसजेंडर व्यक्तियों को अक्सर हाशिए पर रखा जाता है और उनके मानसिक और भावनात्मक स्वास्थ्य के लिए आवश्यक समर्थन से उन्हें वंचित कर दिया जाता है। इन महत्वपूर्ण मुद्दों के जवाब में राष्ट्रीय मानवाधिकार आयोग ने ट्रांसजेंडर व्यक्तियों के कल्याण को सुनिश्चित करने के लिए एक सलाह को मंजूरी दी है। यह सलाह भेदभाव को संबोधित करने और समावेशन को बढ़ावा देने के लिए व्यापक उपायों को रेखांकित करती है, जिसमें रोजगार, स्वास्थ्य देखभाल और सामाजिक समर्थन प्रणालियों तक पहुंच में सुधार पर ध्यान केंद्रित किया गया है।

कोट

सभी लोगों से आग्रह है कि ट्रांसजेंडर व्यक्तियों के अधिकारों की वकालत करने और समाज के सभी पहलुओं में उनके एकीकरण का समर्थन करने में एम्स के साथ शामिल हों। यह आवश्यक है कि मिलकर एक समावेशी वातावरण बनाने के लिए काम करें। जहां हर कोई चाहे उनकी लैंगिक पहचान कुछ भी हो, उन्नति करें और समाज में योगदान कर सकें। ट्रांसजेंडर व्यक्तियों की गरिमा और अधिकारों को बनाए रखने के लिए सक्रिय रूप से नीतियों और प्रथाओं को लागू करें। सभी साथ मिलकर समाज में बदलाव ला सकते हैं।

- डॉ. मीनल मधुकर ठाकरे, अतिरिक्त प्रोफेसर, एम्स बिलासपुर

नाबालिग को बाल सुधार गृह की बजाय भेजा जेल, राष्ट्रीय मानवाधिकार ने लिया संज्ञान

<https://www.prabhatkhabar.com/state/jharkhand/jamshedpur/minor-sent-to-jail-instead-of-juvenile-home>

साइबर क्राइम मामले में अभियुक्त नाबालिग को पुलिस ने गिरफ्तार कर बाल सुधार गृह भेजने की बजाये घाघीडीह जेल भेज दिया. इस संबंध में आजाद मजदूर समाचार पत्र के संपादक कवि कुमार ने इसकी शिकायत राष्ट्रीय मानवाधिकार की स्पेशल रिपोर्टियर सुचित्रा सिन्हा को किया.

जेल अधीक्षक ने लड़के के जन्म प्रमाण पत्र का किया सत्यापन, कोर्ट में भेजा बंदी पत्र आवेदन

जमशेदपुर : साइबर क्राइम मामले में अभियुक्त नाबालिग को पुलिस ने गिरफ्तार कर बाल सुधार गृह भेजने की बजाये घाघीडीह जेल भेज दिया. इस संबंध में आजाद मजदूर समाचार पत्र के संपादक कवि कुमार ने इसकी शिकायत राष्ट्रीय मानवाधिकार की स्पेशल रिपोर्टियर सुचित्रा सिन्हा को किया. सुचित्रा सिन्हा ने मामले से संबंधित अधिकारियों से जवाब तलब भी किया गया. उसके बाद सुचित्रा सिन्हा ने जेल में बंद उस नाबालिग से संबंधित सभी कागजातों की जांच करने का आदेश घाघीडीह जेल के अधीक्षक को दिया. सत्यापन के दौरान यह पाया गया कि जेल में बंद लड़का नाबालिग है. उसके बाद सुचित्रा सिन्हा ने घाघीडीह जेल अधीक्षक को फौरन बंदी आवेदन पत्र लिखवा कर कोर्ट में भिजवाया. साथ ही नाबालिग के जन्म प्रमाण पत्र से संबंधित कागजातों को कोर्ट में भिजवाया. जेल प्रबंधन से मिली जानकारी के अनुसार जेल में बंद लड़के का बंदी आवेदन पत्र और संबंधित कागजात कोर्ट में जमा करा दिया गया है. कोर्ट के आदेश के अनुसार आगे की कार्रवाई की जायेगी. बताया जाता है कि घाटशिला के नाबालिग की उम्र साढ़े 17 वर्ष है. लेकिन उसकी उम्र पुलिस ने 19 वर्ष लिख दिया था. इस क्रम में उस नाबालिग को बाल सुधार गृह भेजने के बजाए 20 मई 2024 को घाघीडीह जेल भेज दिया गया. इस मामले में कवि कुमार ने राष्ट्रीय मानवाधिकार आयोग से दोषी पर उचित कार्रवाई करते हुए नाबालिग को बाल सुधार गृह भेजने और पीड़ित को उचित मुआवजा दिलाने की मांग की थी.

पश्चिम बंगाल में कपल से मारपीट का मामला, गवर्नर आज पीड़ितों से मिलेंगे

<https://bhaiyajinews.com/news/84214/4-782/>

कोलकाता। पश्चिम बंगाल के उत्तरी दिनाजपुर के चोपड़ा में महिला को सड़क पर पीटे जाने के मामले में गवर्नर आनंद बोस ने सोमवार (1 जुलाई) को मुख्यमंत्री ममता बनर्जी से रिपोर्ट मांगी है। राज भवन के अधिकारी ने बताया कि बोस फिलहाल दिल्ली में हैं। वे मंगलवार को चोपड़ा पहुंचकर पीड़ित से मिलेंगे। वे महिला से मुलाकात करने के बाद फिर दिल्ली जाएंगे और केंद्र सरकार को घटना की रिपोर्ट सौंपेंगे।

वहीं, राष्ट्रीय मानवाधिकार आयोग (NHRC) ने भी सोमवार को मामले पर संज्ञान लिया है। आयोग ने ममता सरकार और पश्चिम बंगाल के DGP को नोटिस जारी किया है। NHRC ने डायरेक्टर जनरल (इन्वेस्टिगेशन) से तुरंत एक टीम का गठन कर उसे उत्तरी दिनाजपुर के चोपड़ा भेजने के लिए कहा है। वहीं, पश्चिम बंगाल पुलिस ने सोमवार को कहा कि, 'इस मामले को लेकर फेक न्यूज फैलाई जा रही है। कुछ लोग घटना को राजनीतिक रंग देना चाह रहे हैं। सच तो यह है कि घटना की जानकारी मिलने पर पुलिस ने तुरंत अपराधी की पहचान कर उसे गिरफ्तार कर लिया है। पीड़ित को पुलिस सुरक्षा मुहैया कराई गई है'

राष्ट्रीय मानवाधिकार आयोग ने बंगाल सरकार से एक सप्ताह में मांगी रिपोर्ट

<https://sanmarg.in/bengal-news-hindi/national-human-rights-commission-seeks-report-from-bengal-government-in-a-week/>

टीम भी भेजेगा आयोग

कोलकाता : राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने राज्य सरकार को चोपड़ा मामले पर एक सप्ताह का समय देते हुए रिपोर्ट मांगी है। आयोग की ओर से मुख्य सचिव और पुलिस महानिदेशक, पश्चिम बंगाल को नोटिस जारी कर एक सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी गई है। मामले की गंभीरता को देखते हुए मौके पर जांच के लिए अपनी टीम भेजने का भी फैसला किया है। उत्तर दिनाजपुर के इस स्थान पर कथित तौर पर एक राजनीतिक दल से जुड़े लोगों के एक समूह द्वारा एक जोड़े की सार्वजनिक रूप से पिटाई की खबर का स्वतः संज्ञान लिया है। मामले पर गौर करने से पता चलता है कि राज्य के अधिकारियों ने न तो अतीत में हुई ऐसी घटनाओं से कोई सबक सीखा है और न ही एनएचआरसी द्वारा उठाई गई चिंताओं पर कोई ध्यान दिया है। आयोग ने पाया है कि अगर समाचार रिपोर्ट की सामग्री सही है, तो दंपति के मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठती है। तदनुसार, आयोग ने पश्चिम बंगाल के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर एक सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी है। इसमें मामले में पुलिस जांच की स्थिति, पीड़ितों की स्वास्थ्य स्थिति और उन्हें प्रदान किए गए चिकित्सा उपचार (यदि कोई हो) की जानकारी शामिल होनी चाहिए। आयोग यह भी जानना चाहेगा कि राजनीतिक रूप से संरक्षित गुंडों द्वारा नागरिकों के मानवाधिकारों के उल्लंघन की ऐसी घटनाएं दोबारा न हों, इसके लिए राज्य सरकार द्वारा क्या कदम उठाए गए हैं। आयोग ने मामले की गंभीरता को देखते हुए अपने महानिदेशक (जांच) को तत्काल एक टीम गठित करने और उसे घटनास्थल पर भेजने को कहा है, जिसका नेतृत्व वरिष्ठ पुलिस अधीक्षक से नीचे के रैंक के अधिकारी द्वारा नहीं किया जाएगा, ताकि मामले में मौके पर जाकर तथ्यान्वेषण जांच की जा सके और जल्द से जल्द आयोग को रिपोर्ट प्रस्तुत की जा सके।